

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2177
ANSWERED ON:02.12.2009
MEMBERS IN HAJ COMMITTEES
Agarwal Shri Jai Prakash

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the permissible number of members in the management of State Haj Committees as per Haj Act, 2002;
- (b) whether the members in the management of States Haj Committees have been appointed as per Haj Act, 2002;
- (c) if so, the details thereof;
- (d) if not, the details of States where members in the management of Haj Committee are not as per the said Act; and
- (e) the steps taken by the Government to appoint the members in the management according to the Haj Act, 2002?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR)

- (a) The permissible number of members in State Haj Committee as per Haj Act 2002 are 16 (sixteen).
- (b) to (d) The formation of State Haj Committees is the prerogative of respective States.
- (e) All the States are being encouraged to form State Haj Committees as per Haj Act 2002.